

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

IOIN-FAO No. 2268 of 2005 IN FAO No. 2268 of 2005

Vipan Arora
V/s
Manjit Singh

..... Appellants

..... Respondents

Notice to:

Respondents:

2. **Joginder Singh s/o Harnam Singh, resident of village Rahim pur, P.S. Kartarpur, Distt. Jalandhar.**
3. **Santokh Singh s/o Puran Singh, resident of village Rahim pur, P.S. Kartarpur, Distt. Jalandhar.**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **08:02:2024(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 11th day of September, 2023.

A^h 13/9/2023

Superintendent (Judl.),
For Registrar (Judicial)

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